

**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 5383/2020

Gopal Singh Bareth

----Petitioner

Versus

State Of Rajasthan Through Its Chief Secretary Govt Of
Rajasthan Secretariat Jaipur Raj

----Respondent

For Petitioner(s) : Mr. Gopal Singh Bareth, petitioner
present in person

For Respondent(s) : Mr. M.S. Singhvi, Advocate General
assisted by Mr. Siddhant Jain
Ms. Priyanka Mali and
Ms. Saziya Mukadam through VC on
behalf of Mr. Veyankatesh Garg

**HON'BLE THE CHIEF JUSTICE MR. S. S. SHINDE
HON'BLE MR. JUSTICE ANOOP KUMAR DHAND**

Order

13/07/2022

Petitioner who appears in person prays for leave to amend the petition so as to implead the concerned department of the Central Government as party-respondent.

Leave granted.

Issue notice to the newly added respondents, returnable on 02.08.2022.

Liberty is given to the Counsel for the petitioner to serve the Standing Counsel for Union of India.

Mr. M.S. Singhvi, learned Advocate General appearing for the respondent-State invites our attention to the various compliance reports filed before this Court and assures this Court that further consolidated compliance report including steps taken, if any, in

respect of rehabilitation will be incorporated in the affidavit to be filed.

At the request of learned Advocate General, list on 02.08.2022.

Liberty is also granted to the private respondents to place on record suggestions, if any, by way of application.

(ANOOP KUMAR DHAND),J

(S. S. SHINDE),CJ

KAMLESH KUMAR/HARSHIT/42

RAJASTHAN HIGH COURT



सत्यमेव जयते